

Guidelines to regulate special dispensation admissions

376. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has since formed new-guidelines to regulate special dispensation admissions in Kendriya Vidyalayas indifference to the directions of the Hon'ble High Court of Delhi on 11th April, 1997;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c) The guidelines to regulate the special dispensation admission? in Kendriya Vidyalayas have not been finalised.

DPEP in Gujarat

377. SHRI AHMED PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether District Primary Education Programme (DPEP) is being implemented in the state of Gujarat;

(b) if so, the details thereof;

(c) the tribal districts in the State covered under DPEP and what additional facilities are being provided in these districts under the programme;

(d) whether Government have reviewed the progress made by DPEP in the State; and

(e) if so, the details of short comings noticed and how Government propose to plug them?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir. The DPEP is being implemented in the State of Gujarat since October, 1996.

(b) 3 districts with female literacy rates below the national average of 39.2%, namely Banaskantha, Dangs and Panchmahal are covered under the programme.

(c) Out of the 3 districts where DPEP is being implemented two districts namely, Dangs and Panchmahal have substantial tribal populations. In these districts, priority is being given to open schooling facilities, teacher training with use of local dialects and development of learning materials with local relevance.

(d) The programme has been reviewed periodically by Government of India and Joint Supervision Missions of the funding agencies.

(e) The programme is presently progressing satisfactorily.

शैलजा समिति की सिफारिशें

378. श्री राघवजी : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) शैलजा समिति द्वारा प्रस्तुत की गई वे 33 सिफारिशें कौन-कौन सी हैं जिन्हें केन्द्रीय विद्यालय संगठन/मंत्रालय ने (1) स्वीकार कर लिया है (2) कार्यान्वित कर दिया है अथवा कार्यान्वित किया जाना है और (3) विचाराधीन रखा गया है अथवा अस्वीकार कर दिया गया है;

(ख) क्या समिति ने महिला शिक्षकों के प्रोन्नति और तैनाती से सम्बन्धित दिशा-निर्देशों का पालन करने में कतिपय परिवर्तनों का सुझाव दिया था;

(ग) यदि हां, तो तत्संबन्धी ब्यौरा क्या है, और

(घ) क्या उन्हें कार्यान्वित किया गया है या नहीं?

मानव संसाधन विकास मंत्रालय में शिक्षा विभाग में राज्य मंत्री (श्री मुही राम सैकिया) : (क) शैलजा समिति ने 49 सिफारिशें की। इस रिपोर्ट की एक प्रति ससंद पुस्तकालय में रख दी गयी है। सभी सिफारिशें कुछ संशोधनो सहित, स्वीकार कर ली गयी है। इन सिफारिशों में से सैंतीस (37) सिफारिशें कार्यान्वित कर ली गयी है। शेष 12 सिफारिशें अर्थात् 10, 11, 12, 13, 15, 20, 25, 34, 41, 45, 46 और 48 को कार्यान्वित करने के लिए कार्रवाई शुरू कर दी गई है।

(ख) जी, हां।

(घ) समिति ने सिफारिश की है कि पदोन्नति पर किसी शिक्षक को अनिवार्यतः किस भिन्न क्षेत्र में तैनात किया जाना चाहिए जो जहां तक संभव हो कोई समीपवर्ती क्षेत्र होना चाहिए। अध्यापिकाओं के मामले में क्षेत्र को बदला नहीं जाना चाहिए परन्तु तैनाती का नया स्थान पिछली तैनाती से कम से कम एक अथवा दो जिले दूर होना चाहिए।

(ख) जी, नहीं।

Complaint regarding corruption in K. V. S.

379. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether his attention has been drawn towards accumulated complaints from MPs and others about ever growing financial and administrative corruption in Kendriya Vidyalaya Sangathan during the preceding 5-6 years; and

(b) if so, the reaction thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Complaints received from Members of Parliament and other sources relating to financial and administrative corruption in the Kendriya Vidyalaya Sangathan are examined and appropriate action is taken by the Sangathan in accordance with rules.

Defence accommodation to K.V. employees

380. SHRI SHIV CHARAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether defence accommodation is given to employees of Kendriya Vidya-

layas located in defence establishments/ areas; and

(b) if so, what is the methodology of allotment of accommodation to these employees when KVS accommodation come up there?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) Allotment of Kendriya Vidyalaya Sangathan accommodation is made as per the Allotment of Residence (Kendriya Vidyalaya Sangathan) Rule, 1976.

Training programmes in 'ASIAD' Sports Complex

381. SHRI JIBON ROY:
SHRI E. BALANANDAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether training programmes are being organised using sports complexes built during Asian Games 1982;

(b) if so, how many such programmes are being organised in a month; and

(c) the month-wise details of such events during the past five years?

THE MINISTER OF STATE IN THE DEPT. OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI R. DHANUSHKODI ATHITHAN): (a) yes, Sir. The Sports Authority of India organises training programmes which continue throughout the year.

(b) and (c) The details of these programmes are given in the statement (*see* below)